

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203 - C.P.(CAA)/20(AHM)2024 in C.A.(CAA)/71(AHM)2023
With
ITEM No.204 - Inv.P 1(AHM)2024
ITEM No.205 - IA(Co.Act)/55(AHM)2024

Proceedings under Section 230 & 232 of Co. Act, 2013

IN THE MATTER OF:

ICICI BANK LIMITED
(Holding Co.)

.....Applicant

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Saurabh Soparkar, Sr. Advocate a. w. Mr. Mihir Thakor, Sr. Advocate, Mr. Sandeep Singhi, Advocate & Mr. Kanishk Pandey, Advocate
Mr. Kausik Chatterjee Samridhi, Advocate (in Inv.P 1(AHM)2024)
Mr. Salil M Thakore, Advocate a. w. Mr. Aneesh Sadhwani, Advocate (in IA (Co.Act)/55(AHM)2024)

For the Income Tax Dept.

:Ms. Bhumi Gandhi, Advocate for Ms. Maithili Mehta, Advocate

For the RoC

:Ms. Rupa Sutar, Deputy RoC

ORDER
(Hybrid Mode)

C.P.(CAA)/20(AHM)2024 in C.A.(CAA)/71(AHM)2023 with Inv.P 1(AHM)2024 & IA(Co.Act)/55(AHM)2024

C.P.(CAA)/20(AHM)2024 in C.A.(CAA)/71(AHM)2023

Again no response has been received from the Income Tax Department. It has been submitted by the proxy counsel, Ms. Bhumi Gandhi for the Income Tax Department that the PAN Number of the Applicant Company is under Mumbai jurisdiction. Therefore, they are coordinating with the Income Tax Department of Mumbai jurisdiction for seeking report in this regard.

Inv.P 1(AHM)2024

In terms of last order dated 06.06.2024, rejoinder has been filed by the Applicant on 15.06.2024 through e-mode which reflects on the DMS Portal, same is taken on record.

IA(Co.Act)/55(AHM)2024

The Applicant has also filed rejoinder on 20.06.2024 which reflects on the DMS Portal, same is taken on record.

Pleadings in the matters are stated to be complete except the report from the Income Tax Department. However, it has been apprised by the counsel appearing for the parties that matter qua the ICICI Securities Limited is pending before the NCLT, Mumbai Bench and next listed for hearing on 08.07.2024 as well as the objection an Interlocutory Application filed by the Applicants over there. Further, class action suit pending before the Principal Bench is also coming for hearing on 02.07.2024.

In view of above, all matters be relisted on 18.07.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**